

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI

APPEAL NO. 74 OF 2025

C. Kandasamy

...Appellant

-Vs-

State Impact Assessment Authority, Puducherry & Anr.

...Respondents

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Dated at this the 4th February 2026

Through



Mr. Ramaswamy Meyyappan  
Government Advocate  
(Counsel for Respondent No. 1&2)  
Government of Puducherry  
Madras High Court Campus  
9940188325/meram6@gmail.com

MS 1894/2016

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

**APPEAL NO. 74 OF 2025**

C. Kandasamy ...Appellant

-Vs-

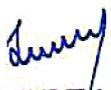
1. The State Environment Impact Assessment Authority, Puducherry,  
Rep. by its Member Secretary
2. Department of Fisheries and Fisherman Welfare,  
Rep. by its Director ...Respondents

**REPLY AFFIDAVIT FILED BY THE FIRST RESPONDENT**

I, Smitha. R, I.A.S., D/o Thiru. Raghunathan Nair, aged 58 years, serving as Special Secretary-cum-Director, Department of Science, Technology and Environment (DSTE), Government of Puducherry, Member Secretary, State Environmental Impact Assessment Authority (SEIAA), Puducherry and Member Secretary, Puducherry Coastal Zone Management Authority (PCZMA), Puducherry, having office at 3<sup>rd</sup> Floor, PHB Building, Anna Nagar, Puducherry, do hereby solemnly affirm and sincerely state as follows, based on the official records placed before me:

- 1) I respectfully submit that, in my capacity as Member Secretary of the State Environmental Impact Assessment Authority, Puducherry, the First Respondent herein, I am well acquainted with the facts of the case and competent to depose this affidavit. In this capacity, I submit the following

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Corrections :

  
**MEMBER SECRETARY**  
State Environment Impact Assessment Authority  
Puducherry

சுற்றுச்சூழல் பாதிப்பு குறைப்பு  
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factual and legal position in answer to the various contentions raised in the present Appeal.

- 2) I respectfully submit that, SEIAA, Puducherry is the designated competent authority for issuing Coastal Regulation Zone Clearance for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes and erosion control measures as specified under paragraph 4.2(ii)(c) of the CRZ Notification, 2011.
- 3) I respectfully submit that the Smart and Integrated Fishing Harbour at Karaikal proposed by the Department of Fisheries and Fishermen Welfare, Government of Puducherry, being a port-related infrastructure project, squarely falls within the jurisdiction of SEIAA. Since the fish handling capacity is less than 30,000 MTPA, Environmental Clearance under the EIA Notification, 2006 is not applicable and consequently, CRZ Clearance is the sole statutory clearance required for this project.
- 4) I respectfully submit that, the application for CRZ Clearance for the proposed Smart and Integrated Fishing Harbour at Karaikal was submitted by the Department of Fisheries and Fishermen Welfare, Government of Puducherry to the PCZMA on 28.08.2025 through the PARIVESH 2.0 portal under Proposal No. IA/PY/CRZ/549607/2025.
- 5) I respectfully submit that, the project envisages upgradation of the existing fishing harbour at Karukalacherry, Karaikal into a smart and integrated facility under the Pradhan Mantri Matsya Sampada Yojana, with advanced infrastructure for sustainable fisheries management, community welfare and conservation of coastal resources. The project includes enhanced berthing capacity for 457 vessels and fish handling capacity of 29,647 TPA,

expansion of quay wall and shore-based facilities including fish handling and auction halls, tuna grading and packing hall, net mending and drying yards, establishment of a 75 T/day ice plant, proposed fish processing and ancillary units, installation of ETP and STP and other support infrastructure.

- 6) I respectfully submit that, the proposal was initially placed before the PCZMA for appraisal in its 54<sup>th</sup> meeting held on 03.09.2025. After detailed scrutiny and deliberation, PCZMA resolved to recommend the proposal to the SEIAA for further appraisal and decision, subject to specific conditions to be complied with by the Project Proponent. As the provision for electronic forwarding through the PARIVESH 2.0 portal was not operational at the relevant time, PCZMA forwarded the complete application along with all supporting documents to SEIAA in physical form vide its letter dated 10.09.2025 (Annexure-1), which does not affect the legal validity of the appraisal process.
- 7) I respectfully submit that the proposal was thereafter placed before the State Expert Appraisal Committee (SEAC) in its 34<sup>th</sup> meeting held on 12.09.2025 for detailed technical appraisal under the provisions of the CRZ Notification, 2011. SEAC examined the project comprehensively and after detailed deliberation, recommended the proposal to SEIAA for consideration of CRZ Clearance, subject to specific environmental safeguards. Pursuant thereto, the proposal, along with the recommendations of SEAC and PCZMA, was placed before SEIAA, Puducherry in its 28<sup>th</sup> meeting held on 15.09.2025 for consideration under the CRZ Notification, 2011. The SEIAA accepted the recommendations and issued the CRZ Clearance dated 16.09.2025 to the Project Proponent incorporating detailed specific and general conditions relating inter alia to environmental safeguards, sustainable dredging

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Corrections :

*Anuraj*  
**MEMBER SECRETARY**  
State Environment Impact Assessment Authority  
Puducherry

practices, wastewater and solid waste management, marine biodiversity conservation and compliance with statutory requirements (Annexure-2).

- 8) I respectfully submit that the Appellant has sought to challenge the CRZ Clearance dated 16.09.2025 only on the ground of alleged non-compliance with certain post-clearance conditions relating to publication, communication and display of the Clearance, without disputing the technical appraisal, environmental safeguards or substantive legality of the Clearance.
- 9) I respectfully submit that, the conditions relating to publication, communication and display of the CRZ Clearance are post-clearance procedural obligations intended to ensure transparency and public access to information. These are not conditions precedent to the grant of CRZ Clearance, and any alleged non-compliance cannot invalidate the clearance unless environmental prejudice is demonstrated, which is neither pleaded nor proved in the present Appeal.
- 10) I respectfully submit that, without prejudice to the above submissions, the factual position with regard to compliance with the disclosure-related General Conditions stipulated in the CRZ Clearance is as follows:

Sl. No.	General Condition	Compliance Status
	The Project Proponent shall make public the CRZ Clearance by advertising in at least two local newspapers (one in vernacular) within seven days, display the same permanently on its website, mention	As on date, PCZMA has not received any copies of newspaper publications from the Project Proponent. The said obligation rests with the Project Proponent and is

	availability on PCZMA website, and forward copies of press releases to PCZMA.	subject to monitoring and enforcement by PCZMA through six-monthly compliance reports submitted by the Project Proponent in terms of the CRZ Clearance conditions.
	The Project Proponent shall submit copies of CRZ Clearance to the District Collector's Office, Tahsildar's Office, concerned Municipality/Commune Panchayat, PCZMA and other relevant offices for display for 30 days and submit a copy to the Regional Office of MoEF&CC.	The Department of Fisheries and Fishermen Welfare, Government of Puducherry, vide its letter dated 14.11.2025, as reflected in the records, communicated copies of the CRZ Clearance to the District Collectorate, Tahsildar's Office, Karaikal Municipality and PCZMA with a request to display the same on the notice boards (Annexure-3). It is further submitted that a copy of the CRZ Clearance was also displayed in the office of this First Respondent, which houses the PCZMA.
	The CRZ Clearance shall be displayed on the websites of the Project Proponent and PCZMA.	The CRZ Clearance is available on the official website of the Project Proponent, namely the

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**MEMBER SECRETARY**  
 State Environment Impact Assessment Authority  
 Puducherry

		<p>Department of Fisheries and Fishermen Welfare, Government of Puducherry* and on the official website of the PCZMA**. The corresponding web links are provided in the footnote below this table.</p>
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\*<https://fisheries.py.gov.in/crz-clearance-development-smart-and-integrated-fishing-harbour-karaikal>

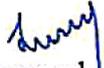
\*\*<https://dste.py.gov.in/pczma/Pdf/Clearance/Fishing%20Harbour%20Karaikal%20SEIAA%20-%20CRZ%20clearance.pdf>

- 11) I respectfully submit that, the requirements relating to publication, communication and display of the CRZ Clearance are procedural obligations to be complied with by the Project Proponent after the grant of clearance, intended to ensure transparency and public access. They are not conditions precedent for the grant of CRZ Clearance and any alleged lapse therein cannot by itself invalidate a clearance duly granted after technical appraisal, in the absence of demonstrated environmental harm.
- 12) I respectfully submit that, independently and without prejudice to the other submissions made herein, the present Appeal is liable to be dismissed on the ground of limitation. The CRZ Clearance impugned herein was granted on 16.09.2025, which is also the admitted date of knowledge of the Appellant. Under Section 16 of the National Green Tribunal Act, 2010, an Appeal is required to be filed within thirty days from the date of communication of the order, extendable by a further period not exceeding sixty days upon

sufficient cause being shown. In the present case, even the outer limit for filing the Appeal expired on 13.12.2025, whereas the Appeal has been instituted much thereafter. The Appeal is therefore liable to be rejected at the threshold as barred by limitation.

- 13) I further submit that, the present Appeal filed under Section 16(h) of the National Green Tribunal Act, 2010, challenging the CRZ Clearance dated 16.09.2025, is not maintainable. An appeal under Section 16(h) lies only at the instance of a person aggrieved by an order granting environmental clearance and only where such order gives rise to a substantial question relating to the environment or results in environmental injury. The right of appeal is thus not available for raising mere procedural or administrative grievances, unconnected with environmental harm or violation of environmental law. In the present case, the Appellant has neither demonstrated that he is an aggrieved person in the environmental sense nor shown that the impugned CRZ Clearance has caused or is likely to cause environmental damage. The challenge, being confined solely to alleged procedural aspects of post-clearance dissemination, does not fall within the statutory scope of an appeal under Section 16(h) and is therefore not maintainable.
- 14) I respectfully submit that, the Appellant has neither pleaded nor established any environmental damage, ecological risk or injury to public health or livelihood arising from the project or from the alleged procedural non-compliance, nor produced any scientific or technical material in support thereof. On the contrary, the project has undergone rigorous multi-tier expert appraisal and incorporates extensive environmental safeguards. The present challenge is therefore misconceived and liable to be dismissed in limine on grounds of maintainability.

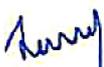
- 15) In view of the factual position and legal submissions made hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:
- Dismiss the present Appeal as barred by limitation and not maintainable under the provisions of the National Green Tribunal Act, 2010 and consequently uphold the validity of the CRZ Clearance dated 16.09.2025; and
  - Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the interests of justice and environmental protection.

  
1<sup>st</sup> Respondent

**MEMBER SECRETARY**  
State Environment Impact Assessment Authority  
Puducherry

**VERIFICATION**

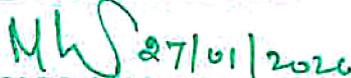
Verified at Puducherry on this \_\_\_\_<sup>th</sup> day of January, 2026 that the contents of the above affidavit are true to the best of my knowledge and belief and nothing has been concealed herein.

  
1<sup>st</sup> Respondent

**MEMBER SECRETARY**  
State Environment Impact Assessment Authority  
Puducherry

Solemnly affirmed at Puducherry  
on this the 27<sup>th</sup> day of January, 2026  
and signed her name in my presence

**SIGNED BEFORE ME**

  
**M. SIVAPRAKASH, B.L.,**  
**ADVOCATE & NOTARY PUBLIC**  
Govt. of India  
Regd. No. 7933/2010  
No.5, IIIrd CROSS, ILANGO NAGAR  
PUDUCHERRY - 605 011

No. 292025/DST&amp;E/PCZMA/CRZ/CLR/SCI/2025/362

## GOVERNMENT OF PUDUCHERRY

DEPARTMENT OF SCIENCE, TECHNOLOGY &amp; ENVIRONMENT

PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY

3<sup>rd</sup> Floor, PHB Building, Anna Nagar, Puducherry – 605 005.

Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

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Puducherry, the

10 SEP 2025

To

The Member Secretary  
State Environment Impact Assessment Authority  
Puducherry.

Madam,

Sub: PCZMA – CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: 1. Parivesh 2.0 Proposal IA/PY/CRZ/549607/2025 dated 28.08.2025.  
2. Project proponent Letter dated 03.09.2025.  
3. Minutes of the 54<sup>th</sup> Meeting of PCZMA held on 03.09.2025.

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With reference to the above mentioned subject, it is informed that the above said proposal was placed in the 54<sup>th</sup> meeting of the Puducherry Coastal Zone Management Authority (PCZMA) held on 03.09.2025.

The Authority heard the proposal and noted the following:

- (i) The proposed site falls under CRZ-IB, CRZ-II and IV-B as per the existing Coastal Zone Management Plan (CZMP) prepared under Coastal Regulation Zone (CRZ) Notification, 2011.
- (ii) The proposal involves (1) The upgraded facility to accommodate 457 fishing vessels, including 209 FRP motorized crafts, 248 trawlers of varying sizes, and 5 tuna boats (2) Fish handling 29,647 TPA (3) Auction Halls (4) Tuna grading and packing facilities (5) Net mending and Drying areas (6) Ice plant (75T/day) (7) Fish processing units (8) Fuel storage (9) Maintenance dredging 2.32 Lakh Cu.m., (10) Repairing quay (11) Boat repair sheds (12) Fishermen amenities (13) Effluent Treatment Plant (14) Sewage Treatment Plant (15) RC diaphragm wall (16) Communication facilities (17) Roads, Water, Electricity, Drainage, and Sanitation (18) Sea water OHT (19) Fresh Water OHT (20) Gear Head (21) Boat parking (22) Fishermen rest shed (23) Compound wall (24) Radio Communication Centre.
- (iii) The overall total water requirement is expected to be 141 KLD (101 KLD fresh water from local authority and 40 KLD from other sources including sea water). During the operation phase the total water requirement for washing is estimated as 107.2 KLD (Consisting of 25 KLD of fresh water and 82.2 KLD of seawater).

- Amsted -

*Dr. R. Sagaya Alfred*  
Dr. R. SAGAYA ALFRED, Ph.D.,  
SENIOR SCIENTIFIC OFFICER  
DEPARTMENT OF SCIENCE  
TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY

- (iv) Structures (Ice Plant, Fish Processing plant, STP/ETP) proposed in the CRZ I-B as per CRZ Map 1: 4000 scale shall be planned/shifted in the Non-CRZ area for which commitment was given by the project proponent during the meeting.

The Authority after due deliberation recommended the proposal to the State Environment Impact Assessment Authority (SEIAA), subject to the conditions as stipulated by PCZMA.

1. The fish handling capacity of the fishing harbour as per DPR is 29,647 TPA. The project proponent shall obtain the requisite Environmental Clearance in accordance with the provisions of the EIA Notification, 2006, if the capacity exceeds 30,000 TPA.
2. The maintenance dredging of 2.32 lakh m<sup>3</sup> carried out in the Mullaiyar and Arasalar Rivers shall be utilized for harbour reclamation (Approx. 1,70,300 m<sup>3</sup>) and the remaining dredged sand shall be used for beach nourishment / replenishment of the coast. Necessary environmental safeguards as proposed in the National Framework of Sediment Management published by the Ministry of Jal Shakti, and in compliance with the O.M dated 12.07.2023 notified by the MoEF&CC shall be complied with.
3. Dredging shall not be carried out during the fish breeding and turtle nesting seasons.
4. Sensors for real-time water quality monitoring shall be installed in the water body to assess the pollutants and the same shall be connected to PPCC server.
5. The project proponent shall ensure that there shall be no adverse impact on the coastal ecosystem and marine organisms including mangroves. Wherever, mangrove area is likely to be affected minimum 3 times of the area affected shall be taken up for compensatory afforestation after obtaining necessary clearance from the Department of Forest and Wildlife.
6. The Building Plan parameters shall be in conformity with the existing local Town and Country Planning Regulations as modified from time to time, with the existing floor space index or floor area ratio as per 1991 level. The proponent shall obtain necessary Environmental Clearance from the competent authority if there is any increase in the built-up area over and above 20,000 sq.m.
7. The project proponent shall obtain necessary clearance from PCZMA before carrying out any alteration / modification in the project other than those for which CRZ clearance has been obtained.
8. The project proponent shall not construct any tube well for extraction of water in the CRZ area. Extraction of groundwater in the CRZ area is a prohibited activity under CRZ Notification, 2011.

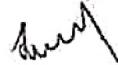
- *Approved* -  
*R. Sagaraj Alfred*  
 Dr. R. SAGAJA ALFRED, Ph.D.,  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

9. The project proponent shall make necessary arrangement for sourcing of water through public supply or private suppliers authorized by Puducherry State Ground Water Authority.
10. The intake of 82.2 KLD of water from the Mullaiyar river for the fish washing activity shall be subject to necessary treatment as per the DPR.
11. A Project Management Consultant shall be constituted to oversee the Operation and Maintenance of Smart and Integrated Fishing Harbour.
12. The project proponent shall comply with the conditions stipulated in the Consent to Establish issued vide dated 01.09.2025 by the Puducherry Pollution Control Committee.
13. The project proponent shall provide Wastewater Treatment Plant of adequate capacity to treat the sewage 60 KLD and trade effluent 82.2 KLD generated from the Harbour and related activities.
14. No untreated waste water shall be discharged in the Coastal Regulation Zone.
15. Shoreline changes due to the project shall be monitored continuously through National Institutions.
16. The Ice Plant, Fish Processing unit and Sewage, Effluent Treatment Plants shall be established / located in the Non-CRZ area as per the undertaking submitted by the applicant.
17. Proper arrangements shall be made for disposal of solid wastes in compliance with the Solid Waste Management Rules, 2016 and there shall not be any dumping of solid waste in CRZ areas. The project proponent shall provide insitu organic waste treatment / organic waste convertor or composter for the treatment of 160 kg/day bio degradable waste. The Non bio-degradable waste shall be disposed to authorized person / entity.
18. The Construction and Demolition (C&D) waste generated during the different phase of construction shall comply with the Construction and Demolition Waste Management Rules, 2016 and its amendments.
19. The Hazardous waste generated shall be properly collected and handled as per the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The project proponent shall obtain necessary authorization from PPCC.
20. The project proponent shall undertake 15% green belt development as per DPR.
21. The project proponent shall prepare and implement necessary oil spill mitigation plan in the Harbour area and compliance report shall be submitted to PPCC.
22. The project proponent shall strictly adhere to the recommendation of the EIA/EMP, Disaster Management Plan prepared for the above said project.

*- Attested -*  
*P. Sanyal Ahmed*  
Dr. R. SAGAYA ALFRED, Ph.D.,  
SENIOR SCIENTIFIC OFFICER  
DEPARTMENT OF SCIENCE  
TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY

23. Environmental Monitoring shall be regularly conducted once in 6 months in the inner channels and navigational channel through NABL certified Laboratories and the analytical report shall be submitted to PPCC.
24. The Project proponent shall follow the Guidelines issued by Ministry of Fisheries, Animal Husbandry and Dairying on Setting up Smart and Integrated Fishing Harbour.
25. The project proponent shall obtain necessary clearances from concerned Departments/Authorities as applicable before executing the project.
26. The project proponent shall submit bi-annual report and compliance report for the conditions stipulated by PCZMA on 1<sup>st</sup> June and 31<sup>st</sup> December of each calendar year to PCZMA. This is for strict compliance.
27. The clearance accorded to the projects under this notification shall be valid for a period of ten years from the date of issue of the clearance for commencement of construction and operation. Provided that the period of validity of the CRZ clearance may be extended by a maximum period of one year, if an application is made by the applicant within the period of validity of the CRZ clearance seeking extension of validity.
28. All activities shall be in conformity with the provisions of the CRZ Notification, 2011.

Yours sincerely,



(SMITHA. R, IAS)

**SPECIAL SECRETARY-cum-DIRECTOR (DSTE)/  
MEMBER SECRETARY (PCZMA)**

Copy to:

1. The District Collector-cum-Chairman  
RCZMC, Karaikal. - For information.
2. The Director  
Department of Fisheries and Fishermen Welfare  
Puducherry. - For necessary information and follow  
up with SEIAA for CRZ clearance.
3. The Member Secretary  
Puducherry Pollution Control Committee  
Puducherry.
4. The Member Secretary  
Puducherry Ground Water Authority  
Puducherry.
5. Standing Guard File.

- Amended -

*R. Sagaya Alfred*  
**DR. R. SAGAYA ALFRED, Ph.D.,**  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY



**GOVERNMENT OF PUDUCHERRY**  
**DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**  
**3<sup>rd</sup> FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.**  
**Phone: (0413) 2201256      TeleFax: (0413) 2203494.**

File No. 292025/SEIAA/DSTE/PDY/2025/369

Puducherry, the

16 SEP 2025

To  
 The Director,  
 Department of Fisheries and Fisherman Welfare,  
 Puducherry.

Sir,

Sub: SEIAA, Puducherry – Grant of CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare. Government of Puducherry – Reg.

Ref: i) Your Online Application No. IA/PY/CRZ/549607/2025 dated 28.08.2025. in PARIVESH Portal 2.0.  
 ii) PCZMA Letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025.  
 iii) Minutes of the 34<sup>th</sup> SEAC Meeting held on 12.09.2025.  
 iv) Minutes of the 28<sup>th</sup> SEIAA Meeting held on 15.09.2025.

\* \* \*

This has reference to your application cited (i) above submitted to the Puducherry Coastal Zone Management Authority seeking CRZ Clearance under the Coastal Regulation Zone (CRZ) Notification, 2011.

2. Salient details of the project are as under:

Name of the Project	Development of Smart and Integrated Fishing Harbour
Project Location	Ward-L, Block-7, T.S.No.15, R.S No.199, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal District, Union Territory of Puducherry.
Project components	a) The proposal is for upgradation of the existing Fishing Harbour into a 'Smart and Integrated Fishing Harbour' under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The project, aligned with the national Blue Economy objectives, is expected to enhance the livelihoods of fishing communities, boost fishery exports, and

- Amended -

*R. Sagaya Alfred*  
 Dr. R. SAGAYA ALFRED, Ph.D.,  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

1/9

	<p>strengthen resource management through advanced monitoring systems.</p> <p>b) The upgraded facility will accommodate a total fleet of 457 vessels, including: 209 FRP boats (8 m), 51 trawlers (14.8 m), 172 trawlers (20.0 m), 20 trawlers (24.5 m), 5 tuna boats (18.0 m). The Quay (Diaphragm Wall) will be extended from existing 190 meters to 425.88 meters to accommodate additional fleets.</p> <p>c) Shore-based facilities include:</p> <ul style="list-style-type: none"> <li>• Fish handling and auction hall</li> <li>• Tuna grading and packing hall</li> <li>• Net mending shed and net drying yard</li> <li>• Ice plant (75 T/day)</li> <li>• Public toilet blocks and fishermen rest sheds</li> <li>• Radio communication center</li> <li>• Fuel station (existing) and boat repair shed</li> <li>• Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP)</li> <li>• Fish processing and ancillaries (future plan)</li> <li>• Internal roads, drainage and sanitation systems.</li> </ul> <p>d) About 2,32,000 m<sup>3</sup> maintenance dredging is proposed to be carried in the harbour of which approximately 1,70,300 m<sup>3</sup> will be utilized for harbour reclamation. The remaining material will be used for beach nourishment and filling up of low lying areas.</p>		
<b>Land Area</b>	<b>Existing</b>	<b>Proposed</b>	<b>After Expansion</b>
Total plot area	2,82,500 Sq.m	Nil	2,82,500 Sq.m
Plot coverage	3400.36 Sq.m (1.2%)	13,627 Sq.m (4.8%)	17,027.36 Sq.m (6.02%)
Total built-up Area	3184.87 Sq.m	11,097.83 Sq.m	14,283 Sq.m
Green belt Area	2250 Sq.m. (0.8%)	40,125 (14.2%)	42,375 Sq.m. (15%)
Water requirement	<ul style="list-style-type: none"> <li>• Total freshwater requirement is 158 KLD which is sourced from the Municipal Supply. Fresh water will be used for Ice Plant (75 KLD), Fish washing (25 KLD), Domestic (28 KLD) and Flushing (30 KLD).</li> <li>• Also 8 KLD recycled water from STP is used for toilet flushing.</li> <li>• About 82.2 KLD of saline water is proposed to be used for fish washing and processing, cleaning of auction hall and fish box. The water is initially drawn from backwater of Mullaiyar River and then continuously recycled after treatment in ETP.</li> </ul>		
Wastewater treatment and disposal	<ul style="list-style-type: none"> <li>• About 63.2 KLD sewage is generated from the fishing harbour, and it is proposed to be treated in Sewage Treatment Plant (STP) of design capacity of 100 KLD. The STP is based on Sequential Batch Reactor (SBR) Technology. The treated wastewater is proposed to be used for Gardening and Toilet Flushing.</li> <li>• About 107.2 KLD of effluent is generated from the fish washing at auction hall, fish box washing and fish processing unit, which is</li> </ul>		

  
**Dr. R. SAGAYA ALFRED, Ph.D.,**  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

	proposed to be treated in separate Effluent Treatment Plant (ETP) of 150 KLD design capacity. The ETP consists of tailor-made BOD treatment plant based on Moving Bed Bioreactor (MBBR) technology and UV treatment plant. The treated effluent is proposed to be completely reused for fish washing.
Air Emission	1 x 240 KVA Dg Set is proposed to be installed for standby power. Stack height is 8 meters from G.L.
Solid waste Management	<ul style="list-style-type: none"> <li>The Fish waste generation is about 75 Kg/day. This is proposed to be handed over to the poultry vendors.</li> <li>Domestic solid waste generation is 400 kgs/day, of which the biodegradable waste (160 kg/day) is proposed to be treated by Organic Waste Converter (OWC) and the treated waste will be used as manure. Non-bio-degradable (240 kg/day) is proposed to be handed over to recyclers.</li> </ul>
Power requirement	<ul style="list-style-type: none"> <li>Total power requirement is 250 kW from PED.</li> <li>As a sustainable initiative, 250 kW capacity of solar panels will be installed on the roof area covering 3020 Sq.m.</li> <li>Additionally, there is an existing substation with the capacity of 11kVA which will be utilized for drawing power.</li> <li>1 x 240 KVA DG Set proposed for power backup.</li> </ul>
Total project cost	Rs. 130.17 Crores
EMP Cost	Rs. 1302.5 Lakhs (Capital) + Rs. 78.5 Lakhs (Recurring)

3. The project area is falling in CRZ-II, CRZ - II, CRZ - IV. As per CRZ Notification 2011, vide para 3 (i)(a), 3(iv)(b) and 4(i)(f) erosion control measures based on scientific studies including Environmental Impact Assessment are permitted activity. According to paragraph 4.2(ii)(c), SEIAA is the designated authority for granting CRZ Clearance for construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures and salt works specified under paragraph 4(i)(f). The Ministry's OM dated 26/04/2022, S. No. 5 of the table, also affirms the same.

4. The project proponent submitted the application for CRZ Clearance through the PARIVESH 2.0 portal under Proposal No. 1A/PY/CRZ/549607/2025 dated 28.08.2025. The proposal was reviewed in the 54<sup>th</sup> meeting of the PCZMA held on 03.09.2025. After detailed scrutiny and deliberation, the Authority recommended the proposal to the SEIAA, Puducherry for the issuance of CRZ clearance vide letter dated 10.09.2025.

5. The proposal has been appraised by the State Level Expert Appraisal Committee (SEAC) in its 34<sup>th</sup> Meeting held on 12.09.2025. The SEAC after due diligence, decided to recommend the proposal to SEIAA for issue of CRZ Clearance subject to specific conditions applicable for this project as mentioned in the Minutes of SEAC Meeting.

6. The proposal was examined by the SEIAA in its 28<sup>th</sup> meeting held on 15.09.2025. After due deliberation, SEIAA accepted the recommendations of SEAC and PCZMA and decided to proceed with the issuance of CRZ Clearance for the project with the following specific conditions along with other General Conditions as mentioned in the Minutes of the SEIAA Meeting.

- Assessed -

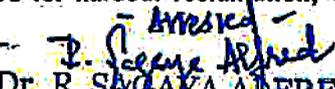
*R. Sagaya Alfred*  
 DR. R. SAGAYA ALFRED, Ph.D.,  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

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7. Accordingly, CRZ Clearance is granted to the above project under the provisions of CRZ Notification, 2011 and its subsequent amendments subject to strict compliance of the following Specific and General conditions:

**I. SPECIFIC CONDITIONS:**

1. The CRZ Clearance issued to the project is primarily under the provisions of CRZ Notification, 2011. It does not tantamount to approval / clearance / permission etc. required to be obtained under any other Acts / Rules / Subordinate legislation as applicable to the project.
2. All the conditions specified by the Puducherry Coastal Zone Management Authority (PCZMA) vide letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025 shall be complied with.
3. The Project Proponent shall ensure that all recommendations and mitigation measures outlined in the Environmental Impact Assessment (EIA) and Environmental Management Plan (EMP) reports are implemented in letter and spirit during the execution and operational phases of the project.
4. Project proponent shall ensure that all sewage and fish processing effluents generated within the facility are treated in dedicated Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) units designed and operated to meet prescribed standards. Additionally, established protocols for reuse and recycling of treated wastewater must be rigorously implemented to prevent pollution, maximize resource recovery, and support environmental sustainability objectives.
5. Project proponent shall obtain an adequacy report for the ETP and STP from any recognized expert institutes to ensure that the treatment systems are appropriately designed and effective, before commencing construction activities of the treatment plant.
6. The project proponent shall ensure that fish waste, estimated at approximately 75 kg/day, is segregated at source and disposed of only through authorized channels such as fish or poultry meal plants, approved poultry vendors, or composting/bio-methanation facilities authorized by the Puducherry Pollution Control Committee (PPCC) to ensure safe and environmentally sound disposal. The indiscriminate disposal of untreated fish waste into the marine environment or landfills is strictly prohibited to prevent pollution and health hazards.
7. Domestic solid waste shall be managed by implementing Organic Waste Converter (OWC) / Bio-methanation / Bio-composting for biodegradable waste treatment and by engaging authorized recyclers for non-biodegradable waste, ensuring compliance with solid waste management regulations and minimizing environmental and public health impacts.
8. Project proponent shall carry out maintenance dredging of 2.32 lakh m<sup>3</sup> / annum from Mullaiyar and Arasalar Rivers ensuring dredging depth does not exceed -3.0 meters and strictly outside fish breeding and turtle nesting seasons. Approximately 1,70,300 m<sup>3</sup> of dredged material shall be used for harbour reclamation, with the remainder for coastal

  
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4/7

beach nourishment and other uses like filling of low-lying areas. All operations must comply with the National Framework for Sediment Management (2023) by Ministry of Jal Shakti and MoEF&CC O.M dated 12.07.2023, ensuring environmental safeguards to protect the rivers' physical characteristics and ecosystem services.

9. Project proponent shall conduct coastal erosion and shoreline monitoring, including sediment transport modeling, to assess impacts of breakwaters. Any identified erosion disparities must be addressed with appropriate mitigation measures to ensure coastal stability and compliance with CRZ requirements.
10. The project proponent shall actively promote and ensure that all fishing operators using the harbour adopt bycatch reduction measures such as Turtle Excluder Devices (TEDs), bycatch reduction devices and appropriate mesh sizes on all fishing vessels. These measures shall be implemented in compliance with sustainable fishing practices and relevant regulatory guidelines to minimize the incidental capture of turtles and other non-target species, thereby supporting marine conservation and responsible fisheries management.
11. Project proponent shall support and facilitate conservation efforts for the turtle nesting beaches located around the project site by collaborating with the Forest Department and local environmental and community groups to protect these critical habitats from disturbance and degradation, thereby contributing to the long-term sustainability of endangered marine turtle populations.
12. Project proponent shall undertake comprehensive expansion of the green belt area within the premises, ensuring a coverage of 33% of project area through site-specific, native vegetation to act as a bio-shield for coastal protection, erosion control, habitat restoration and enhancement of local landscape and microclimate.
13. Project proponent shall install and operationalize solar panels with a minimum aggregate capacity of 250 kW across designated roof areas, integrating the renewable energy system into core harbour operations to significantly reduce carbon emissions, strengthen energy resilience and advance sustainable coastal infrastructure objectives.
14. Project proponent shall establish a rainwater harvesting system with a storage sump capacity of minimum 85,000 cubic meters, dedicated to harvesting and storing rainwater for use in fishing harbour operations. The system design shall incorporate best practices for catchment, first-flush diversion, filtration and storage to ensure quality and reliability of water supply while reducing dependency on municipal freshwater sources.
15. Detail Marine Biodiversity Management Plan shall be prepared through expert scientific institutions and appropriate biodiversity conservation measures shall be implemented to minimize the impact of construction and operational activities on marine and coastal ecosystems. Monitoring of sensitive species shall be carried out in collaboration with local biodiversity experts.
16. The proponent shall establish and implement disaster resilience protocols to protect the project site and surrounding areas during adverse weather conditions. These protocols should include measures to safeguard fishermen, vessels and infrastructure in the event of storms or high tides.

- Amended -

*R. Sagaya Alfred*  
 Dr. R. SAGAYA ALFRED, Ph.D.,  
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 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

17. Project proponent shall establish a dedicated Environment Management Cell (EMC) to oversee and ensure effective implementation of all environmental safeguards, compliance requirements and monitoring protocols stipulated under this clearance. The EMC shall be staffed with qualified personnel, equipped with adequate resources and shall regularly coordinate with the Coastal Zone Management Authority and Pollution Control Committee to facilitate transparent reporting, grievance redressal and adaptive environmental management throughout the project lifecycle.
18. All project activities shall strictly conform to the provisions of the CRZ Notification, 2011, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and associated rules, as amended from time to time, ensuring full compliance with all applicable environmental regulations and safeguards throughout construction and operation phases.

## II. GENERAL CONDITIONS:

1. The Project Proponent shall make public the CRZ clearance granted for their project by prominently advertising it in at least two local newspapers of the District, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently. The press releases shall mention that the copy of the clearance letter is available in the website of the Project Proponent and PCZMA. The copy of the press release should be forwarded to the PCZMA.
2. The Project Proponent shall submit a copy of CRZ Clearance to the District Collector's Office, Tehsildar's Office, Office of the concerned Commune Panchayat / Municipality, PCZMA and other relevant offices of the Government, who in turn shall display it at the office for 30 days. Copy of the CRZ Clearance shall also be submitted to the Regional office of MoEF&CC.
3. The copy of the CRZ Clearance letter shall be displayed on the website of the Project Proponent and PCZMA.
4. Officials from the Regional office of MoEF&CC, SEIAA and PCZMA who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection.
5. The project proponent shall submit six monthly reports on the status of compliance of the stipulated CRZ clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional office of MoEF&CC, SEIAA and PCZMA. This shall also be put on the website of the company / organization by the proponent.
6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by SEIAA.
7. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the CRZ clearance under the provisions

- Freshed -

*F. George Alfred*  
**Dr. R. SAGAYA ALFRED, Ph.D.**  
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 DEPARTMENT OF SCIENCE  
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 PUDUCHERRY

of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and CRZ Notification, 2011.
10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

### III. VALIDITY:

The validity of this CRZ Clearance is for Ten years from the date of issue.

*Smitha*  
SMITHA. R, IAS  
Special Secretary – cum – Director, DSTE  
Member Secretary, SEIAA

#### Copy to:-

1. The Commissioner-cum-Secretary to Government (Science, Technology and Environment), Chief Secretariat, Puducherry.
2. The Chairman, State / UT Level Environment Impact Assessment Authority, Puducherry.
3. The Chairman, State / UT Level Expert Appraisal Committee, Puducherry.
4. The Member Secretary, Puducherry Coastal Zone Management Authority, Puducherry.
5. The Member Secretary, Puducherry Pollution Control Committee, Puducherry.
6. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), I<sup>st</sup> and II<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai – 600 034.
7. Standing Guard File.

*- Approved -*  
*P. Sagaya Alfred*  
Dr. R. SAGAYA ALFRED, Ph.D.,  
SENIOR SCIENTIFIC OFFICER  
DEPARTMENT OF SCIENCE  
TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY



GOVERNMENT OF PUDUCHERRY  
DIRECTORATE OF FISHERIES AND FISHERMEN WELFARE  
FISHING HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY

No.30/Fish/KKJPO/Infra/2025-26./ 600

DI. 14-11-2025

To  
The Collector,  
Karaikal.

Sir,

Sub: Fisheries, Karaikal – Fishing Harbour, Karaikal – Development of Smart and Integrated Fishing harbour at Karaikal – Copy of the CRZ clearance to display – Requested - reg.

Ref: File No.292025/SEIAA/DSTE/PDY/2025/369 dated 16-09-2025

\*\*\*\*\*

Adverting to the reference cited, I am submit to inform that, the Department of Fisheries, Government of India had accorded administrative approval for construction of "Smart & Integrated Fishing Harbour" at Karaikal under the Central Scheme "Pradhan Mantri Matsya Sampada Yojana (PMMSY)" in the existing Fishing Harbour area. In this regard, necessary CRZ clearance was obtained for the said project, vide reference cited.

In this regard, as per the general conditions laid down in the said CRZ clearance, vide Sl.No.11 (2) cited, the copy of the respective CRZ clearance is to be displayed in the office notice board and accordingly, the copy of the same is enclosed herewith.

Therefore, I am to request that, the copy of the CRZ clearance may please be displaced in your office notice board please.

Yours faithfully,

*A. Mohamed Ismail*  
(A. MOHAMED ISMAIL)  
DIRECTOR

Copy to:

1. The Tahsildar, Taulk Office, Karaikal.
2. The Commissioner, Karaikal Municipality, Karaikal.
3. The Member Secretary, Puducherry Coastal Zone Management Authority,  
3<sup>rd</sup> Floor, PHB Building, Anna Nagar, Puducherry-605005.

For similar action at your end.

*R. Sagaya Alfred*  
Dr. R. SAGAYA ALFRED, Ph.D.,  
SENIOR SCIENTIFIC OFFICER  
DEPARTMENT OF SCIENCE  
TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY

OFFICE OF THE SECRETARY  
(Labour / Sci & Tech / REAP)  
Chief Secretariat, Puducherry  
Tapal / File No. : ..... 603 .....  
Received : ..... 17 NOV 2025 .....  
Despatched : ..... 17 NOV 2025 .....

*DSTE*

*12/11/25*

*- bisected -*



**GOVERNMENT OF PUDUCHERRY**  
**DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT**  
**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY**  
**3<sup>rd</sup> FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605 005.**  
**Phone: (0413) 2201256      TeleFax: (0413) 2203494.**

File No. 292025/SEIAA/DSTE/PDY/2025/369

Puducherry, the

16 SEP 2025

To  
 The Director,  
 Department of Fisheries and Fisherman Welfare,  
 Puducherry.

Sir,

Sub: SEIAA, Puducherry – Grant of CRZ Clearance for proposed Development of Smart and Integrated Fishing Harbour at R.S. No. 199, T.S. No. 15, Ward – L, Block No. 7, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal by the Department of Fisheries and Fishermen Welfare, Government of Puducherry – Reg.

Ref: i) Your Online Application No. IA/PY/CRZ/549607/2025 dated 28.08.2025, in PARIVESH Portal 2.0.  
 ii) PCZMA Letter No. 292025/DST&E/PCZMA/CRZ/CLR/SCI/2025/362 dated 10.09.2025.  
 iii) Minutes of the 34<sup>th</sup> SEAC Meeting held on 12.09.2025.  
 iv) Minutes of the 28<sup>th</sup> SEIAA Meeting held on 15.09.2025.

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This has reference to your application cited (i) above submitted to the Puducherry Coastal Zone Management Authority seeking CRZ Clearance under the Coastal Regulation Zone (CRZ) Notification, 2011.

2. Salient details of the project are as under:

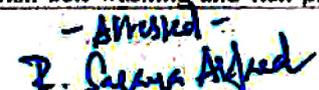
Name of the Project	Development of Smart and Integrated Fishing Harbour
Project Location	Ward-L, Block-7, T.S.No.15, R.S No.199, Karukalacherry, Oduthurai Revenue Village, Karaikal Municipality, Karaikal District, Union Territory of Puducherry.
Project components	a) The proposal is for upgradation of the existing Fishing Harbour into a 'Smart and Integrated Fishing Harbour' under the Pradhan Mantri Matsya Sampada Yojana (PMMSY). The project, aligned with the national Blue Economy objectives, is expected to enhance the livelihoods of fishing communities, boost fishery exports, and

- Assesed -

*Dr. R. Sagaya Alfred*  
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**PUDUCHERRY**

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	<p>strengthen resource management through advanced monitoring systems.</p> <p>b) The upgraded facility will accommodate a total fleet of 457 vessels, including: 209 FRP boats (8 m), 51 trawlers (14.8 m), 172 trawlers (20.0 m), 20 trawlers (24.5 m), 5 tuna boats (18.0 m). The Quay (Diaphragm Wall) will be extended from existing 190 meters to 425.88 meters to accommodate additional fleets.</p> <p>c) Shore-based facilities include:</p> <ul style="list-style-type: none"> <li>• Fish handling and auction hall</li> <li>• Tuna grading and packing hall</li> <li>• Net mending shed and net drying yard</li> <li>• Ice plant (75 T/day)</li> <li>• Public toilet blocks and fishermen rest sheds</li> <li>• Radio communication center</li> <li>• Fuel station (existing) and boat repair shed</li> <li>• Effluent Treatment Plant (ETP) and Sewage Treatment Plant (STP)</li> <li>• Fish processing and ancillaries (future plan)</li> <li>• Internal roads, drainage and sanitation systems.</li> </ul> <p>d) About 2,32,000 m<sup>3</sup> maintenance dredging is proposed to be carried in the harbour of which approximately 1,70,300 m<sup>3</sup> will be utilized for harbour reclamation. The remaining material will be used for beach nourishment and filling up of low lying areas.</p>		
Land Area	Existing	Proposed	After Expansion
Total plot area	2,82,500 Sq.m	Nil	2,82,500 Sq.m
Plot coverage	3400.36 Sq.m (1.2%)	13,627 Sq.m (4.8%)	17,027.36 Sq.m (6.02%)
Total built-up Area	3184.87 Sq.m	11,097.83 Sq.m	14,283 Sq.m
Green belt Area	2250 Sq.m. (0.8%)	40,125 (14.2%)	42,375 Sq.m. (15%)
Water requirement	<ul style="list-style-type: none"> <li>• Total freshwater requirement is 158 KLD which is sourced from the Municipal Supply. Fresh water will be used for Ice Plant (75 KLD), Fish washing (25 KLD), Domestic (28 KLD) and Flushing (30 KLD).</li> <li>• Also 8 KLD recycled water from STP is used for toilet flushing.</li> <li>• About 82.2 KLD of saline water is proposed to be used for fish washing and processing, cleaning of auction hall and fish box. The water is initially drawn from backwater of Mullaiyar River and then continuously recycled after treatment in ETP.</li> </ul>		
Wastewater treatment and disposal	<ul style="list-style-type: none"> <li>• About 63.2 KLD sewage is generated from the fishing harbour, and it is proposed to be treated in Sewage Treatment Plant (STP) of design capacity of 100 KLD. The STP is based on Sequential Batch Reactor (SBR) Technology. The treated wastewater is proposed to be used for Gardening and Toilet Flushing.</li> <li>• About 107.2 KLD of effluent is generated from the fish washing at auction hall, fish box washing and fish processing unit, which is</li> </ul>		

- Attested -  
  
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 PUDUCHERRY

	proposed to be treated in separate Effluent Treatment Plant (ETP) of 150 KLD design capacity. The ETP consists of tailor-made BOD treatment plant based on Moving Bed Bioreactor (MBBR) technology and UV treatment plant. The treated effluent is proposed to be completely reused for fish washing.
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3. The project area is falling in CRZ-IB, CRZ- II, CRZ - IVB. As per CRZ Notification 2011, vide para 3 (i)(a), 3(iv)(b) and 4(i)(f) erosion control measures based on scientific studies including Environmental Impact Assessment are permitted activity. According to paragraph 4.2(ii)(c), SEIAA is the designated authority for granting CRZ Clearance for construction and operation for ports and harbours, jetties, wharves, quays, slipways, ship construction yards, breakwaters, groynes, erosion control measures and salt works specified under paragraph 4(i)(f). The Ministry's OM dated 26/04/2022, S. No. 5 of the table, also affirms the same.

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- Annexed -

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- beach nourishment and other uses like filling of low-lying areas. All operations must comply with the National Framework for Sediment Management (2023) by Ministry of Jal Shakti and MoEF&CC O.M dated 12.07.2023, ensuring environmental safeguards to protect the rivers' physical characteristics and ecosystem services.
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- Attested -

*D. Sagaya Alfred*  
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17. Project proponent shall establish a dedicated Environment Management Cell (EMC) to oversee and ensure effective implementation of all environmental safeguards, compliance requirements and monitoring protocols stipulated under this clearance. The EMC shall be staffed with qualified personnel, equipped with adequate resources and shall regularly coordinate with the Coastal Zone Management Authority and Pollution Control Committee to facilitate transparent reporting, grievance redressal and adaptive environmental management throughout the project lifecycle.
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4. Officials from the Regional office of MoEF&CC, SEIAA and PCZMA who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection.
5. The project proponent shall submit six monthly reports on the status of compliance of the stipulated CRZ clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional office of MoEF&CC, SEIAA and PCZMA. This shall also be put on the website of the company / organization by the proponent.
6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by SEIAA.
7. The SEIAA reserves the right to add additional safeguard measures subsequently, if found necessary and to take action including revoking of the CRZ clearance under the provisions

- *Mrs. R. Sagaya Alfred* -

*R. Sagaya Alfred*  
 Dr. R. SAGAYA ALFRED, Ph.D.,  
 SENIOR SCIENTIFIC OFFICER  
 DEPARTMENT OF SCIENCE  
 TECHNOLOGY AND ENVIRONMENT  
 PUDUCHERRY

*he*  
6/7

- of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
  9. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and CRZ Notification, 2011.
  10. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

### III. VALIDITY:

The validity of this CRZ Clearance is for Ten years from the date of issue.

  
SMITHA. R, IAS

Special Secretary - cum - Director, DSTF  
Member Secretary, SEIAA

### Copy to:-

1. The Commissioner-cum-Secretary to Government (Science, Technology and Environment), Chief Secretariat, Puducherry.
2. The Chairman, State / UT Level Environment Impact Assessment Authority, Puducherry.
3. The Chairman, State / UT Level Expert Appraisal Committee, Puducherry.
4. The Member Secretary, Puducherry Coastal Zone Management Authority, Puducherry.
5. The Member Secretary, Puducherry Pollution Control Committee, Puducherry.
6. The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1<sup>st</sup> and 11<sup>th</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 600 034.
7. Standing Guard File.

- Attested -

  
Dr. R. SAGAYA ALFRED, Ph.D.,  
SENIOR SCIENTIFIC OFFICER  
DEPARTMENT OF SCIENCE  
TECHNOLOGY AND ENVIRONMENT  
PUDUCHERRY

**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**A No. 74 of 2025**

**IN THE MATTER OF**

C. Kandasamy.

...Petitioner

Vs

State Impact Assessment Authority,  
Puducherry & Anr

...Respondents

**REPLY AFFIDAVIT FILED BY THE  
FIRST RESPONDENT**

Mr. Ramaswamy Meyyappan  
MS 1894/2016 .  
Government Advocate of Puducherry  
Madras High Court Campus  
COUNSEL FOR R1 and R2  
[9940188325/meram6@gmail.com](mailto:9940188325/meram6@gmail.com)